

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 505 of 2019**

**IN THE MATTER OF:**

Sundaresh Bhat,  
Resolution Professional for  
Sterling Biotech Limited.

.... Appellant

Vs

Andhra Bank

.... Respondent

**Present:**

**For Appellant: Mr. Shashank Agarwal and Mr. Satendra K. Rai, Advocates.**

**For Respondent: Mr. Siddharth Sharma, Advocate.**

**O R D E R**

**11.07.2019** Mr. Satendra K. Rai, learned Counsel for the Appellant submits that he has been instructed by the Appellant to withdraw the Appeal. Mr. Siddharth Sharma, learned Counsel for the Respondent has no objection to the same. The Appeal is accordingly disposed of as withdrawn without any liberty to the Appellant to challenge the same very impugned order before this Appellate Tribunal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

Ash/GC